

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).123/2026

XXX

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

IA No. 89615/2026 - EXEMPTION FROM FILING O.T.

IA No. 89618/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 23-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLIFor Petitioner(s) : Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Abhimanyu Bhandari, Sr. Adv.  
Mr. Vaibhav Mishra, Adv.  
Ms. Namisha Gupta, Adv.  
Mr. Pranay Shridhar Chitale, AOR  
Mr. Parth Sarathi, Adv.  
Mr. Aditya Dutta, Adv.For Respondent(s) : Mr. Alok Sangwan, Sr. AAG  
Mr. Samar Vijay Singh, AOR  
Mr. Sumit Kumar Sharma, Adv.  
Mr. Rajat Sangwan, Adv.  
Ms. Sabarni Som, Adv.  
Mr. Aman Dev Sharma, Adv.  
Mr. Gaj Singh, Adv.UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice.
2. Mr. Alok Sangwan, Senior Additional Advocate General, who is present in Court, accepts notice on behalf of respondents.
3. We have gone through the averments made in the writ petition. In addition, Shri Mukul Rohatgi, learned Senior Counsel, representing the victim - child, has handed over affidavits of the

parents of the child. We have minutely gone through the contents thereof.

4. We direct the Commissioner of Police, Gurugram, along with the Investigating Officer, to remain present in Court on 25.03.2026, along with the complete record of the investigation.

5. Learned Senior Additional Advocate General shall also furnish a list of the women IPS officers of the Haryana Cadre.

6. The averments made in the affidavit, particularly that filed by the father of the victim, disclose a very disturbing manner in which the child was examined in Court by the Judicial Magistrate.

7. We direct the Registry to keep the affidavits of the parents of the victim, which have been handed over in Court, in a sealed cover.

8. At the same time, one copy of the affidavit of the father of the victim shall be sent through a Special Messenger to the District and Sessions Judge, Gurugram in a sealed cover. The learned District and Sessions Judge shall obtain the comments of the Judicial Magistrate in her chamber and shall thereafter send those comments in a sealed cover to this Court before 25.03.2026.

9. The Commissioner of Police shall be at liberty to file a separate affidavit-cum-status report, aside from producing the original records of the investigation.

10. Post the matter on 25.03.2026.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR